

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1528
TO BE ANSWERED ON THE 3RD MAY, 2016/VAISAKHA 13, 1938 (SAKA)**

ADMINISTRATION OF HILL AREAS OF MANIPUR

1528. SHRI JITENDRA CHAUDHURY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has given any direction to the State Government of Manipur regarding the administration of the Hill Areas of the State under Article 371(C) (2) of the Constitution;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether any report/recommendation on the administration of the hill areas of Manipur has been received by the Government over the years; and

(d) if so, the details and outcome thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (d): No direction has been given by the Union Government to the state Government of Manipur regarding the administration of the Hill Areas.

Governor of Manipur has sent Annual Reports to the President of India regarding administration of the Hill Areas of Manipur upto 2010-11 under Article 371(c)(2) of the Constitution of India after collecting detailed information of activities taken up in the Hill Districts from the State Government.

